SUPREME COURT OF INDIA

This file relates to the proposal for appointment of Mr. Justice Narendar G., Additional Judge of the Karnataka High Court, for a fresh term of one year.

The Collegium of the Karnataka High Court <u>vide</u> Minutes dated 1st August, 2017, has recommended that term of Mr. Justice Narendar G., Additional Judge, be extended for one year w.e.f. 1st January, 2018.

The Chief Minister of Karnataka has recommended for confirmation of Mr. Justice Narendar G. as Permanent Judge. The Governor of Karnataka too has taken view that if the performance of the Judge is satisfactory, it is necessary to confirm him as Permanent Judge.

In order to ascertain suitability of Mr. Justice Narendar G., for appointment as Additional Judge for a fresh term, we have consulted our colleagues who are conversant with the affairs of the Karnataka High Court. Copies of letters of opinion of our consultee-colleagues received in this regard is placed below.

The Committee constituted in terms of the Resolution dated 26th October, 2017 of the Supreme Court Collegium, after going through the Judgements of Mr. Justice Narendar G. in its Report dated 20th November, 2017 (copy placed below) has recommended for extension of his term as an Additional Judge for a fresh term of one year.

Taking into consideration the material on record, including the views of our consultee-colleagues, Constitutional authorities in the State of Karnataka, the Collegium finds Mr. Justice Narendar G. suitable for appointment as Permanent Judge. While making this

observation, we have duly taken note of the fact that the High Court Collegium while recommending extension of his term as Additional Judge has not placed on record any material for not recommending him for appointment as Permanent Judge though a permanent post is available.

In view of the above, the Collegium resolves to recommend that Mr. Justice Narendar G., Additional Judge, be appointed as a Permanent Judge of the Karnataka High Court.

Since the present term of Mr. Justice Narendar G., as Additional Judge, is expiring on 1st January, 2018, it would be appropriate if the above proposal is processed expeditiously.

(Dipak Misra), C.J.I.

(J. Chelameswar), J.

(Ranjan Gogoi), J.

December 4, 2017